

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


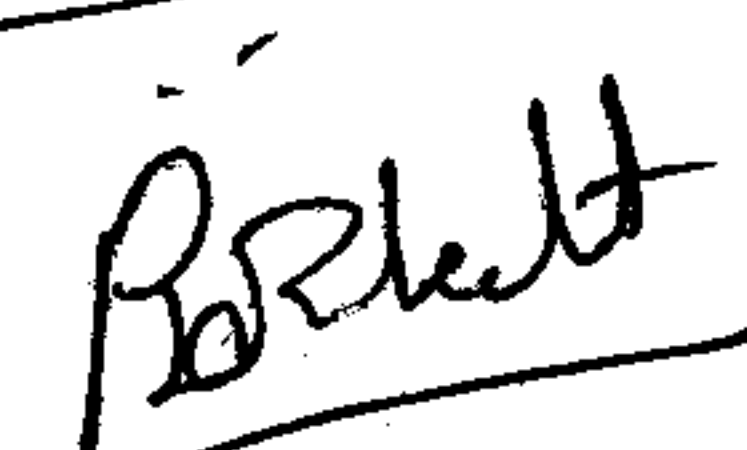
IA 244 of 2018 in CP(IB) 200 of 2017

Coram: Hon'ble Ms. **MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2018**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Dharmendra Dhelariya RP

Section of the Companies Act: **Section 60(5) of the Insolvency and Bankruptcy Code**

S.NO.	NAME(CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	
2.	Ravish Bhatt	ADVOCATE	Applicant	

ORDER


Mr. Ravish Bhatt is present for the Appellant. Advocate Mr. Pavan Godiawala is present for the Respondent in IA No. 244 of 2018.

Ld. Lawyer appearing on behalf of RP filed Vakalatnama and requested some time to file reply.

Respondent is allowed to one ^{week} ~~days~~' time with an advance copy to the petitioner.

Petitioner may file rejoinder, if any, within one ^{week} ~~days~~ on receipt of the reply.

List the matter on 23.07.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of July, 2018.